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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

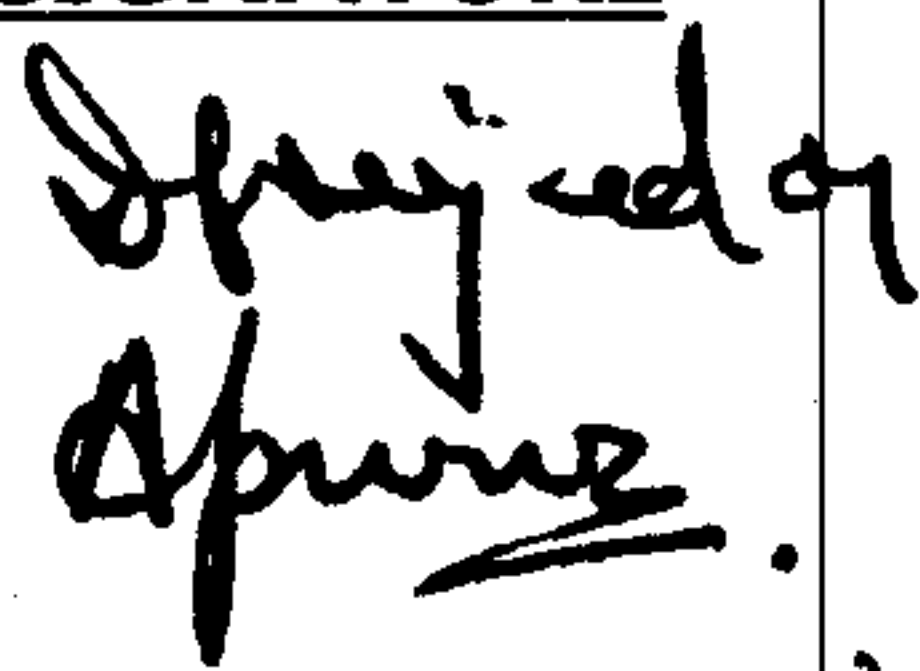
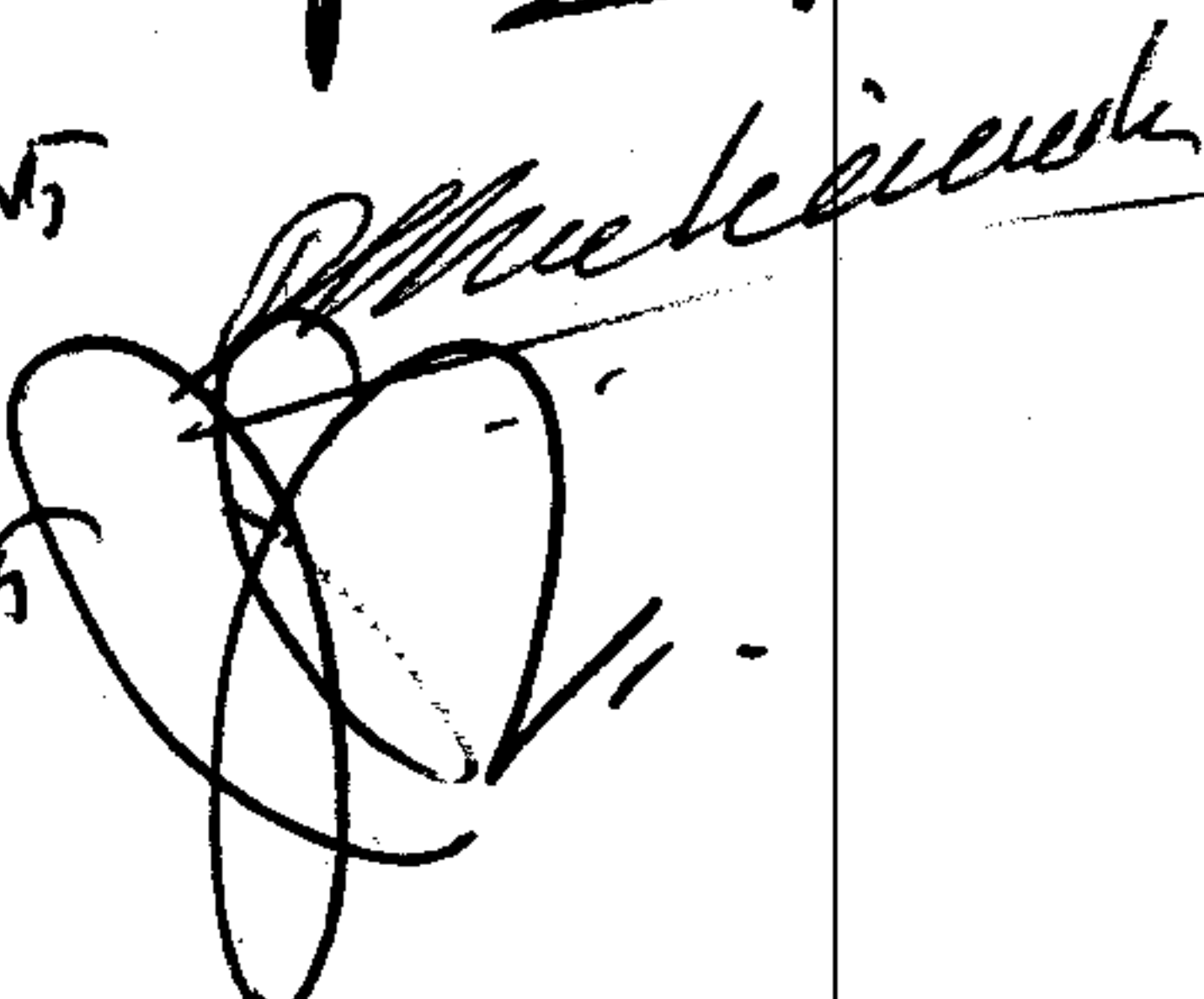
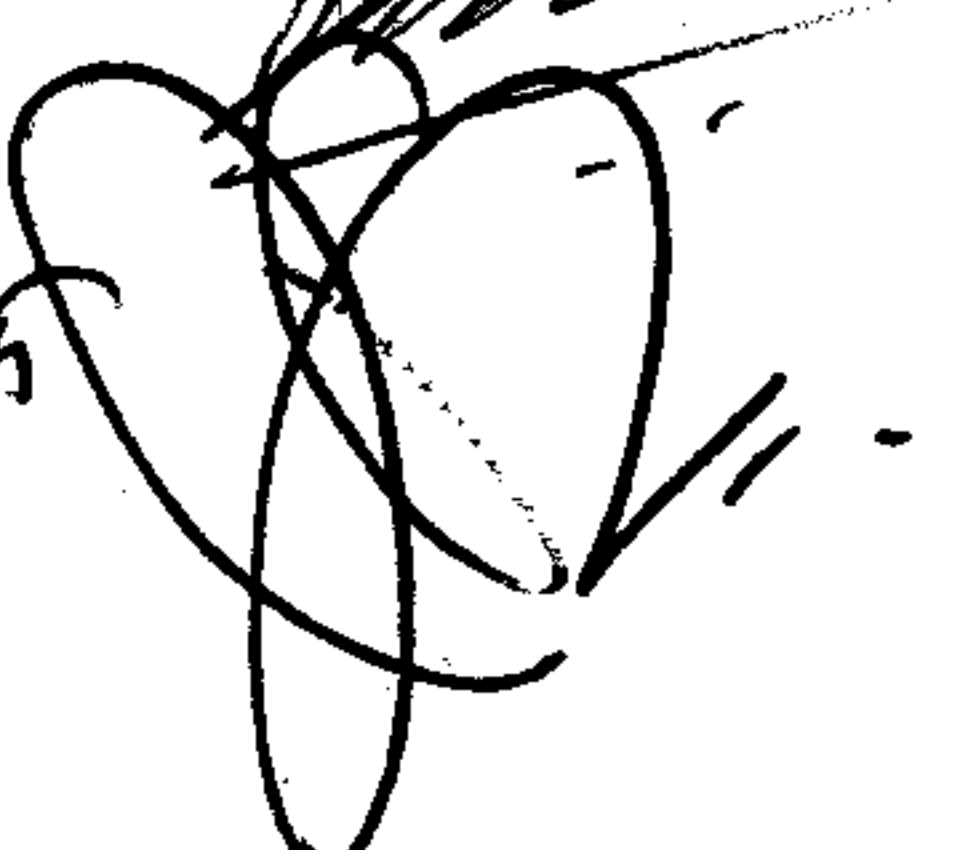
IA 403/2017 in C.P. No. 195/241-242-246/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: Sanjay Bhagwanji Attara
V/s.
Komoline Aerospace Ltd. & Ors.

Section of the Companies Act: Section 241-242-246 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	DIVJANG MAJMDAR APURVA VAKIL	FCA Advocate	Petitioner	
2.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT No. 2	
3.	ANAND YAGNIK WITH ISHAN JOSHI	} ADVOCATE	RESPONDENT No. 1 & 3	

ORDER

Learned FCA Mr. Divjang Majmdar with Learned Advocate Mr. Apurva Vakil present for Applicant. Learned Advocate Mr. Pavan Godiawala present for Respondent no. 2. Learned Advocate Mr. Anand Yagnik present for Respondent no. 1. Learned Advocate Mr. Ishan Joshi present for Respondent no. 3 in IA 403/2017.

Copy of application given to the Respondents.

Respondents shall file rejoinder within two weeks serving copy in advance to other side.

List the matter on 19.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of December, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL